

DIVISION BENCH ITEM NO.101
NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

CP (IB) No.512/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,**
HON'BLE MEMBER (JUDICIAL)
- 2. SHRI ASHISH VERMA,**
HON'BLE MEMBER (TECHNICAL)

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	J.C. FLOWERS ASSET RECONSTRUCTION PVT. LTD. V/S JAYPEE HEALTHCARE LTD
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Abhinav Vasishth, Sr. Adv. assisted by : *For the Financial Creditor*

Sh. Anoop Rawat, Sh. Saurav Panda,
Sh. Vijayant Paliwal, Sh. Siddhant Kant,
Sh. Nikhil Mathur, Sh. Aditya Marwah,
Ms. Mehak Nayak, Ms. Priya Singh,
Ms. Gunjan Jadwani & Ms. Anushri Joshi, Advs.

Sh. R.P. Agarwal, Sr. Adv. assisted by : *For the Corporate Debtor*

Sh. Abhishek Tripathi, Adv.

Ms. Udit Singh, Adv. : *For Suraksha-Lakshdeep
Consortium*

ORDER

Ld. Sr. Counsels with their assisting counsels are present for their respective parties.

- 1.** Ld. Sr. Counsel representing the Corporate Debtor has concluded his arguments.
- 2.** Ld. Sr. Counsel representing the Financial Creditor is to make rebuttal in respect of the arguments raised by the Ld. Sr. Counsel representing the Corporate Debtor.
- 3.** It is also stated by the Ld. Sr. Counsel representing the Financial Creditor that no response however, has so far been received from the Suraksha

-Sd-

-Sd-

Consortium after passing of the order dated 18th April, 2024 by this Adjudicating Authority.

4. However, the Ld. Counsel representing the Suraksha Consortium states that they are in the process of finalizing some plan in consultation with the Corporate Debtor.
5. The matter is adjourned for further hearing on 17th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

2nd May, 2024

Avaneesh Kumar Singh
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)